

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. No. 1322/2024

IN THE MATTER OF:

Rajneesh Karnwal

...Applicant

Versus

Union of India & Ors.

...Respondent(s)

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S. NO.	PARTICULARS	P. NO.
1.	AFFIDAVIT ALONG WITH JOINT COMMITTEE REPORT ON BEHALF OF DISTRICT MAGISTRATE, MEERUT IN COMPLIANCE OF THE ORDER DATED 29.11.2024.	
2.	True copy of the Joint Committee Report has been annexed herein along with photographs as ANNEXURE A1.	

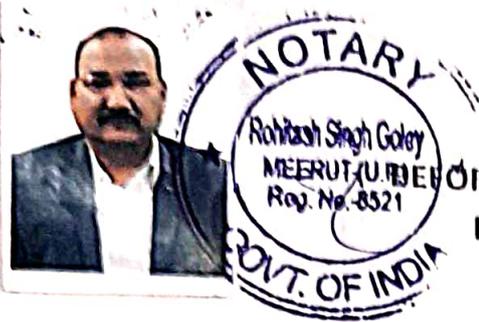
FILED THROUGH



BHANWAR PAL SINGH JADON
STANDING COUNSEL, STATE OF UP
NATIONAL GREEN TRIBUNAL
9079321362

DATE: 17.03.2025

PLACE: NOIDA



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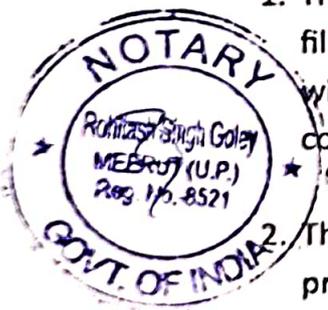
**AFFIDAVIT ALONG WITH JOINT COMMITTEE REPORT ON BEHALF OF
DISTRICT MAGISTRATE, MEERUT IN COMPLIANCE OF THE ORDER
DATED 29.11.2024.**

MOST RESPECTFULLY SHOWETH:

I, DR. VEJAY KUMAR SENGUPTA aged about 54, S/o SRI P.N. SINGH, presently posted as District Magistrate, Meerut, the deponent, do hereby solemnly state and affirm as under; -

1. That I am above-mentioned answering Respondent, and I am filing the present Affidavit. That the Deponent is well conversant with the facts and circumstances of the instant case and is competent to swear this Affidavit.

2. That the Deponent has read and understood the contents of the present Affidavit. The averments made in the affidavit which are not specifically admitted hereunder must be considered to have been denied by the Deponent.



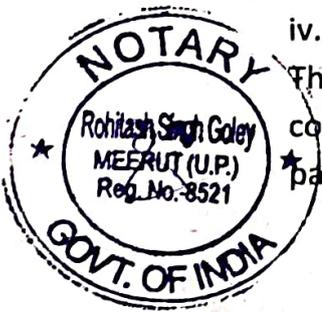
3. That in the present original application, the applicant asserts that Hastinapur Wildlife Sanctuary holds significant ecological and biodiversity conservation value but is currently subject to encroachment. The applicant contends that unauthorized construction activities are being carried out on the sanctuary's land, in blatant violation of environmental laws. In support of this claim, the applicant has submitted photographic evidence depicting the ongoing construction. Furthermore, the applicant alleges that these activities have resulted in the unauthorized felling of trees, thereby disrupting wildlife corridors and fragmenting essential habitats necessary for the survival of native species. The applicant further submits that despite seeking relevant information under the Right to Information (RTI) Act, the same has not been provided. It is also alleged that Respondents No. 3 and 4 have failed in their duty to prevent the unauthorized encroachments and construction within the sanctuary, thereby allowing continued degradation of the protected area.

4. That vide order of the Hon'ble Tribunal dated 29.11.2024, a Joint Committee was constituted comprising of: -

- i. The Representative of the PCCF, UP
- ii. The Representative of MoEF & CC, Lucknow
- iii. The Warden, Wildlife Sanctuary Hastinapur
- iv. District Magistrate, Meerut

That the District Magistrate Meerut was directed to act as a coordinating agency in the Joint Committee. That the operative part of the order has been given as under:

"3. Having regard to the nature of the allegation made in the OA we also form a Joint Committee comprising (1) the



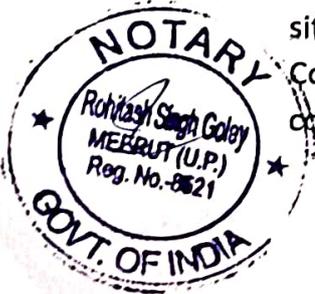
Representative of the PCCF, UP, (2) the Representative of MoEF & CC, Lucknow, (3) the Warden, Wildlife Sanctuary Hastinapur and (4) District Magistrate, Meerut. District Magistrate Meerut will act as a coordinating agency in the Joint Committee.

4. The Joint Committee will undertake the site visit and ascertain the correctness of the allegation about the illegal felling of trees within the wildlife sanctuary, encroachment upon the land of the wildlife sanctuary and the illegal constructions that are in progress in the wildlife sanctuary and its buffer zone. The Joint Committee will submit the report before the Tribunal within 8 weeks."

5. That the Joint Committee visited on site to ascertain the current situation of the land in question as per the directions of the Hon'ble Tribunal. It is submitted that no encroachment or any kind of illegal activity was found on site. It is also submitted that the land in question belongs to private individuals as per the Report of the S.D.M., Mawana which has been attached to the Joint Committee Report as annexure 2.

True copy of the Joint Committee Report has been annexed herein along with photographs as **ANNEXURE A1**.

6. It is important to mention here that the deponent has taken the matter with utmost sincerity and respect to this Hon'ble Tribunal and has duly complied with the directions given in order dated 29.11.2024. That onsite visit to ascertain the real and current situation of the land in question has been completed by the Joint Committee under the supervision of the deponent for the kind convenience, consideration and perusal of this Hon'ble Tribunal.



hp

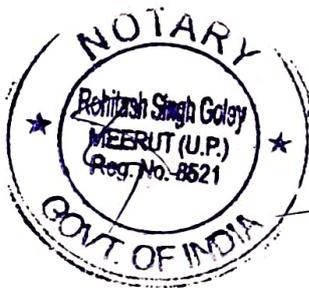
7. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.


18.03.25

DEPONENT

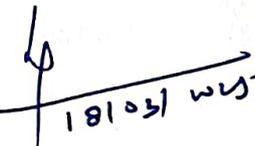
VERIFICATION:

Verified at _____ on this ___ day of March, 2025, that the contents of the above affidavit from paragraphs 1 to 7 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



ATTESTED


NOTARY
19-3-25


18/03/25

DEPONENT

ANNEXURE A1

Final report of the Joint Committee constituted by Hon'ble NGT by order dated 29/11/2024 in OA No 1322/2024 Rajnish karnwal vs Union of India & others case

Hon'ble NGT vide order dated 29/11/2024 constituted a four member joint committee to verify facts. Joint Committee has conducted field visit of locations mentioned in original application on dated 15/01/2025.

Point wise final report of Joint Committee is following:-

Query No.	Query/Point	Observations of Joint Committee
1.	The Joint committee will undertake the site visit and ascertain the correctness of the allegation about the illegal felling of trees within the wildlife sanctuary.	During site inspection, No illegal tree felling was observed by joint committee in & around mentioned sites. (Joint committee site visit GPS tagged photograph attached - Annexure -1).
2.	Ascertain allegations about encroachment upon the land of wildlife sanctuary.	As per the Revenue Department, Tehsil Mawana report lands mentioned in OA belongs to Private individuals (SDM Mawana report attached) (Annexure - 2). As per the Forest Department records no encroachment reported on forest land. During field visit no encroachment was observed by Joint Committee.
3.	Ascertain allegations about the illegal constructions that are in progress in the wildlife sanctuary and its buffer zone.	No illegal construction observed on any forest land or government land as per records / maps provided by field staff of forest and revenue department.

Overall joint committee not observed any illegal tree felling and encroachment inside forest area.


(Balram Singh)
ADM E Meerut
DM Meerut Nominee


(Rajesh Kumar)
DFO Meerut


(Ramesh Chandra)
CF Meerut,
Representative of PCCF UP


(Vijaya Ratre)
AIG(C)/Head of office
MOEF&CC, Lucknow

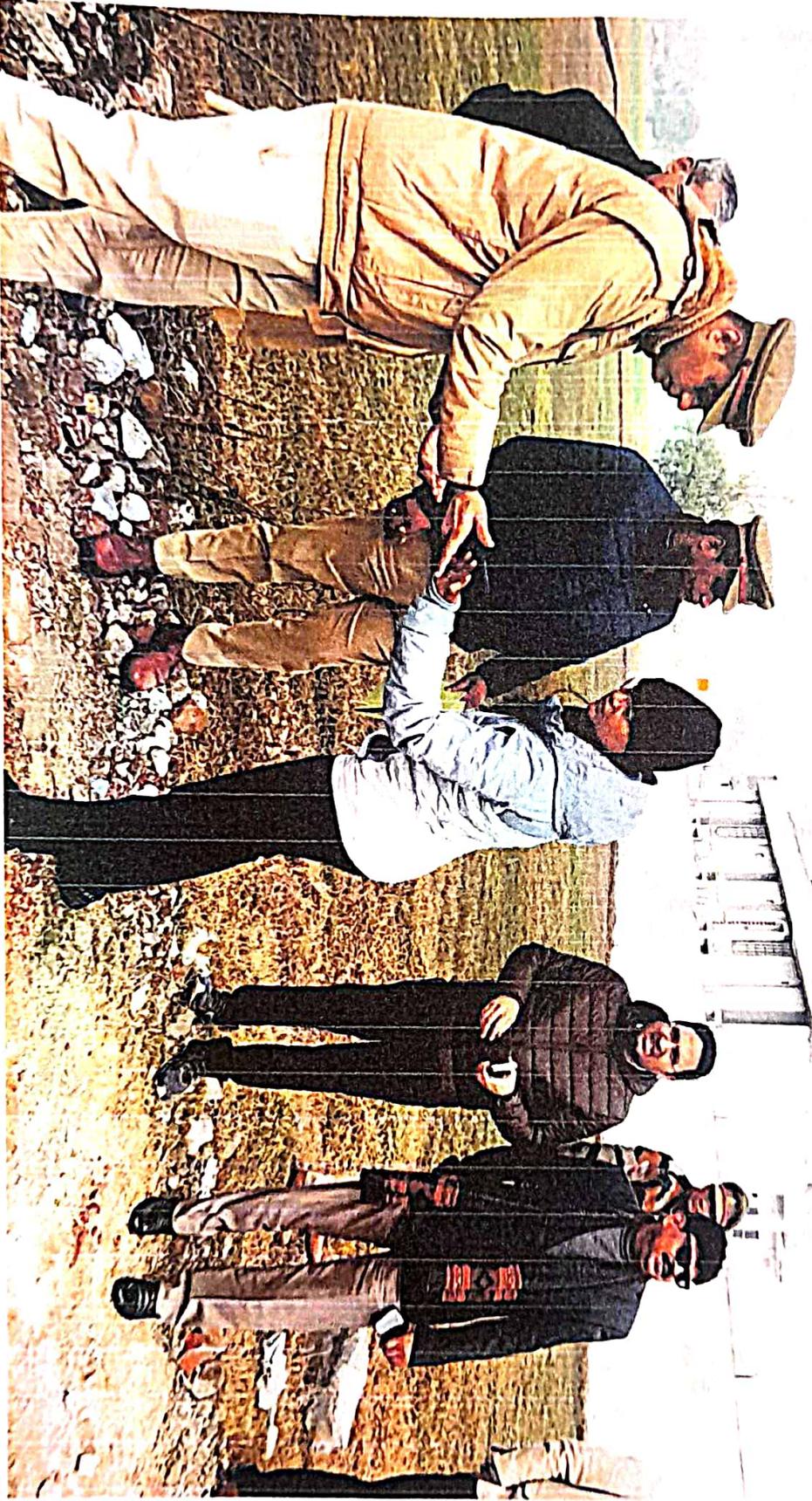


Google



GPS Map Camera

Hastinapur, Uttar Pradesh, India
5246+26m, Hastinapur, Uttar Pradesh 250404,
India
Lat 29.156102° Long 78.010328°
15/01/25 01:17 PM GMT +05:30



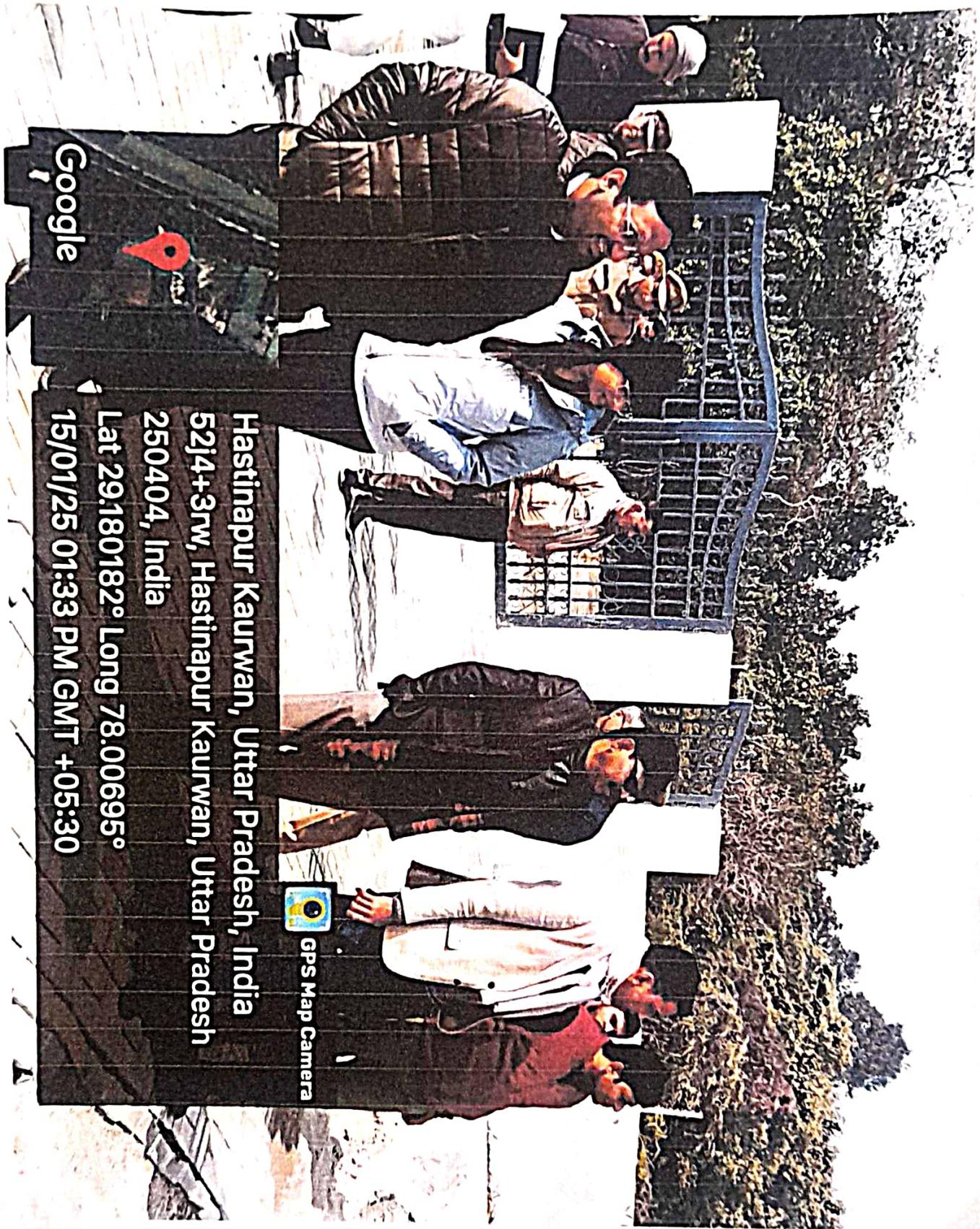


Google

Hastinapur Kaurwan, Uttar Pradesh, India
52j4+3rw, Hastinapur Kaurwan, Uttar Pradesh
250404, India
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15/01/25 01:36 PM GMT +05:30



GPS Map Camera



Google

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250404, India
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15/01/25 01:33 PM GMT +05:30

GPS Map Camera



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5246+26m, Hashtnapur, Uttar Pradesh 250404,
India
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15/01/25 01:17 PM GMT +05:30

 GPS Map Camera





Hastinapur Kaurwan, Uttar Pradesh, India
52j4+3rw, Hastinapur Kaurwan, Uttar Pradesh
250404, India
Lat 29.180174° Long 78.006768°
15/01/25 01:38 PM GMT +05:30



GPS Map Camera



R
31/1/24

महोदय,

काशीलप जिलाधिकारी मेरठ के पत्रांक संख्या 2874/35.3/1197
04-1322/2024.P.Fo--MRT, मेरठ दि. 28/12/2024 का संघर्ष गृह.
करने का कष्ट करें। जिसके द्वारा राज्य वन्य जीव बरध सिंह आम्बारण
क्षेत्र के अ-तर्गति कृषिपत्रा निर्माण स्थलों के सुम्हान्द में स्थलीय भाँच
आख्या चाही गई है। जाँच आख्या निम्नवत् है:-

उक्त प्रकरण में राजस्व अभिलेखों की जाँच की गई। जाँच उपरान्त
निम्नलिखित प्रकार है।

- ① ग्राम छस्तिनापुर कौरवान तहसील मवाना में स्थित खसरा नं. 528
529 रकबा 1.419 व 1.667 श्री शांतिनाथ दिगम्बर जैन ट्रस्ट के नाम
अभिलेखों में दर्ज है। जिसमें श्री चिदायतन मन्दिर बना हुआ है।
तथा खसरा सं. 532, 533, 535, 536 जो अभिलेखों में सबावीर
सिंह के नाम बलौर संक्रमणीय भूमिधर दर्ज है।
- ② ग्राम छस्तिनापुर पाण्डवान तहसील मवाना में स्थित खसरा सं. 725
रकबा 3.691 अभिलेखों में रामनाथ मैमोरियल ट्रस्ट के नाम दर्ज है।
तथा खसरा संख्या 874 रकबा 0.953 श्रीमंथ सिंहल के नाम
व खसरा सं. 874 रकबा 0.379 श्रीवा देवी के नाम अभिलेखों
में संक्रमणीय भूमिधर के रूप में दर्ज है। जिनमें R.N कोविज बना
हुआ है।
- ③ ग्राम छस्तिनापुर पाण्डवान तहसील मवाना में स्थित खसरा सं.
738 रकबा 0.632 अभिलेखों में सबावीर सिंह, श्रीमति कमला, जितेंद्र
कुमार व श्रीमति सिद्धी के नाम बलौर संक्रमणीय भूमिधर दर्ज है।
जिसमें एक अक्स व नार दिवारी लगी हुई है।

“ रिपोर्ट सेवा में सादर प्रेषित है। ”

गोप्यता: लक्षणा आका सिंह के तर्फ

उपस्थित।

31/1/25 गौड

मुकेश कुमार गोड
रा. नि. क्षेत्र. नं.

(Signature)
15/1/25

जयश्री लक्षणा उल्कप कुमार
क्षेत्र- छस्तिनापुर
तहसील- मवाना जि. मेरठ

205/3T

सादर आख्या प्रेषित

Produced by
महोदय जिलाधिकारी
मवाना।

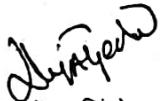
महोदय, लेखपाल/रा. नि आख्या
सेवा में सादर प्रेषित।

तहसील- मवाना जि. मेरठ

निरिक्षण रिपोर्ट,

प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, मेरठ के पत्रांक 2836/35-3 दिनांक 27.12.2024 जो उप प्रभागीय वनाधिकारी, मेरठ को सम्बोधित एवं अधोहरताक्षरी को पृष्ठांकित है, के क्रम में तथा उप प्रभागीय वनाधिकारी, मेरठ महोदया द्वारा प्राप्त निर्देशों के क्रम में आज दिनांक 14.01.2024 को मा० हरित न्यायाधिकरण नई दिल्ली द्वारा वाद संख्या OA-1322/2024 रजनीश कर्णवाल बनाम यूनियन ऑफ इंडिया में, उल्लेखित फोटो ग्राफ तथा सम्बन्धित स्थलों का स्थलीय निरिक्षण तथा उनके सन्निकट/समीप स्थित आराक्षित वन भूमि से सम्बन्धित भारतीय वन अधिनियम 1927 की धारा-20 के मानचित्र एवं गजट का मिलान राजस्व अभिलेखों से किया गया तथा पाया गया की उक्त वाद से सम्बन्धित स्थलों की भूमि में किसी प्रकार की वन भूमि निहित नहीं है, तथा वाद में इंगित स्थल वन सीमा से बाहर /सन्निकट स्थित है। तत्कम के सम्बन्ध में सुलभ सन्दर्भ हेतु हल्का लेखपाल व कानूनगो की रिपोर्ट संलग्न है।

रिपोर्ट सादर सेवा में प्रेषित है।


(विजेन्द्र सिंह)
सर्वेयर

भवदीय

(रविकान्त चौधरी)
क्षेत्रीय वन अधिकारी
हस्तिनापुर